### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## APPEAL NO. 328 OF 2017

# Dated: <u>28<sup>th</sup> February, 2018</u>

## Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

### In the matter of:

M/s Omega Infraengineers Pvt. Ltd.	Vs.		Appellant(s)
VS. Punjab State Electricity Regulatory Commission & Ors.			Respondent(s)
Counsel for the Appellant (s) :	Mr. Krishna Kant Mr. Tajender K. Joshi		
Counsel for the Respondent(s) :	Mr. Sakesh Kumar for R-1		
	Ms. Swapna Seshadri Ms. Neha Garg for R-2		
	Mr. Aadil Singh Boparai Ms. Nooreen Sarna Mr. R.K. Gupta, Sr. Manag Mr. Sunil Choudhary for R	•	

### <u>ORDER</u>

The learned counsel, Mr. Adil Singh Boparai appearing for the third Respondent seeks another two weeks' time to file his reply in this matter.

Submission made by learned counsel appearing for the third Respondent, as stated above, is placed on record.

The learned counsel appearing for the third Respondent is permitted to file his reply in this matter by 14.03.2018 after duly serving copy on the other side.

List this matter on <u>15.03.2018</u>, as agreed by the learned counsel appearing for both the parties.

## (S.D. Dubey) Technical Member

(Justice N.K. Patil) Judicial Member

pr/vt